

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP 225(ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017**

**NAME OF THE COMPANY: Shri Neelmani Sharma Vs. M/s Pandit Munshi Ram and Associates and Ors.**

**SECTION OF THE COMPANIES ACT: 241/242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner:	Mr. Samrat Nigam, Advocate Mr. Ayushwarya Chandar, Advocate Mr. Anuj Jhawar, Advocate		
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	For the Respondent:	Mr. Sanjiv Dagar, Advocate Mr. Jarnail Singh, Advocate		
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**ORDER**

Ld. Counsel for the Respondent has filed CA No. 321.2017 under Section 8 of the Arbitration and Conciliation Act. Notice of the same is accepted by the Counsel for the Petitioner. Reply, if any, be filed.

To come up on 29<sup>th</sup> November, 2017 for arguments and disposal of CA No. 321/2017.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**